

(1)

M.P. 49/89 is filed by ~~the~~
Shri K. Madhavan, on behalf of the
Defence Service (R & D) Stenographers
Association. It is a recognised
association. The M.P. 49/89 is filed
for adding that Association as
Respondent No: 7. Mr. M. I. Sethna appears
for that Association also. Mr. Niphadkar
states that he has no objection to
adding the Association as Respondent
No: 7. Hence we allow M.P. 49/89
and direct that Defence Service
(R & D Organisation) Stenographers
Association, New Delhi, be added as
Respondent No: 7 through its Member
K. Madhavan. ~~as to~~ we may point
~~out~~ that Shri K. Madhavan is
authorised to represent the
Association as can be seen from
Ex. II to the Misc. Petition.

Respondents to file
their reply on 9th March, 1989
with a copy to the applicant's advocate.

P. S. Chaudhuri
(P. S. CHAUDHURI)
H (A)

(H. B. MURJUMDAR)
H (J)

⑤

Dated: 9.3.1989.

Present Mr. Niphadkar,
Secretary of the Union for the
applicants and Mr. T.D. Desai
Mr. M.I. Sethna for the respo
Mr. Desai requests for some
to file the reply. He says
the reply is ready but it
sent for approval. The case
is adjourned to 2.6.1989 for
reply of the respondents.

Received
Reply for Resps. 4, 5, 6, 7

Received reply to the application
from Respondent No. 7/TA No. ...
by hand/post ...

The replies received without the
signature of Mr. M.I. Sethna
Date: 18/5/89 Receiving Clerk.

(M.Y. Priolkar) (M.B. Mujumdar)
M(A) M(T)

Dated: 2.6.1989

Present Mr. M.N. Niphadkar
Joint Secretary of applicant No.
1 Union and Mr. T.D. Desai for
Mr. M.I. Sethna for Respondents
Nos. 1 to 3. Respondents Nos.
4, 5 & 6 have already filed
their reply dated 5.5.89. A copy
of the same is given to the
applicant. Respondent No. 7,
Association was added by order
dated 10.2.1989. He has also
filed a reply dated 5.5.89. A
copy of that written statement
is also given to applicant No. 1
Union's secretary, Niphadkar.
Keep this case on 29.8.89
for direction.

(M.Y. Priolkar) (M.B. Mujumdar)
M(A) M(T)